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असाधारण

EXTRAORDINARY भाग II — खण्ड 1 PART II — Section 1 प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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 NEW DELHI, FRIDAY, MARCH 20, 2020/PHALGUNA 30, 1941 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 20th March, 2020/Phalguna 30, 1941 (Saka)

The following Act of Parliament received the assent of the President on the 19th March, 2020, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ACT, 2020

No. 4 of 2020

[19th March, 2020.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of the Scheduled Tribes in the State of Karnataka.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:---

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Short title. Act, 2020.

C.O. 22.

2. In the Constitution (Scheduled Tribes) Order, 1950, in the Schedule, in Part VI. — Amendment Karnataka,— of

of Constitution (Scheduled Tribes) Order, 1950.

(*a*) in entry 38, for the words "Naikda, Nayaka", the words and brackets "Naikda, Nayaka (including Parivara and Talawara)" shall be substituted;

(b) in entry 50, for the brackets and words "(in Uttar Kannada district)", the brackets and words "(in Belagavi, Dharwad and Uttar Kannada districts)" shall be substituted.

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

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